

ACT No. XIX OF 1877.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 28th December 1877.)

An Act to enable certain District Judges to suspend and remove certain ministerial officers, and for other purposes.

WHEREAS it is expedient to empower the District Judges of the Lower and the North-Western Provinces of the Presidency of Fort William, and the District Judges of the Presidency of Fort Saint George, to suspend and remove ministerial officers of the Courts of Subordinate Judges, Munsifs and District Munsifs; and whereas it is also expedient to provide in the Presidency of Fort Saint George for the transfer of ministerial officers from one Court to another; It is hereby enacted as follows:—

1. After the second paragraph of section 36 of the Bengal Civil Courts Act, 1871, the following paragraph shall be inserted (that is to say):—

“The District Judge, within whose jurisdiction such Court is situate, may, by order, suspend or remove any such ministerial officer.”

2. For section 23 of the Madras Civil Courts Act, 1873, the following shall be substituted (that is to say):—

“23. The ministerial officers of the Courts of the Subordinate Judges and District Munsifs shall be appointed by such Subordinate Judges and District Munsifs, respectively, subject to the approval or confirmation of the District Judge within whose jurisdiction such Courts are situate, and may be suspended or removed from office either by the said District Judge

or

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or (subject to his approval or confirmation) by such Subordinate Judges and District Munsifs respectively."

Addition
after section
24 of Act III
of 1873.
Transfer of
ministerial
officers.

3. After section 24 of the same Act, the following section shall be inserted :—

"24 A. The Local Government may, at the instance of the District Judge, transfer from any Court, except the High Court, to any other Court, except the High Court, all or any of the ministerial officers of the Court of such Judge, or of any Subordinate Judge or District Munsif under his control.

"The District Judge may transfer all or any of the ministerial officers of any Court under his control to any other such Court."